



# Securities and Exchange Board of India

Plot No. C4-A, "G" Block, Bandra Kurla Complex, Bandra (E)

Mumbai, India – 400 051

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## Invitation of Expression of Interest (“EOI”)

### 1. PREAMBLE AND INTRODUCTION

**INVITATION FOR EXPRESSION OF INTEREST FROM LEADING VENDORS FOR A TOTAL SOLUTION on a turnkey basis for** design, development, supply and installation of a SEBI platform for Filing and Dissemination comprising identity management, web based report filing in eXtensible Business Reporting Language (“XBRL”), taxonomy creation and maintenance, design and development of templates for creating XBRL instance based upon the taxonomy, filing validation, automated response to filing, providing filed data to external entities through custom designed web services administrated by SEBI, publication of filed data on public domain, database of filed information and Business Intelligence applicable on filed information and portals for access of data – analytic and managerial, integration of all filed data and system components where practicable, implementation and maintenance of necessary hardware, software, operating system, a relational database management system (“RDBMS”) and/or off-the-shelf software required for a comprehensive **“SEBI Unified Platform for Electronic Reporting - Dissemination (SUPER- D)”**.

Specifically, the scope of the project includes but not limited to developing infrastructure and processes for identity management, XBRL taxonomy development and maintenance, creation of filing templates for creating XBRL instance documents, systematized collection of filed data, validation and loading, automated acknowledgement generation, publication of data in web, availability of filed data to

external entities through custom designed web services administrated by SEBI, acquisition of pre-filed data with external entities, data analysis for research and regulatory purposes, reporting and charting with multi-dimensional drill down analytic capabilities, and automated report generation.

Securities and Exchange Board of India ("SEBI") is a statutory body, which operates within the legal framework of Securities and Exchange Board of India Act, 1992. Its statutory objectives are:

- a) Protection of interests of investors in securities
- b) Promotion and development of the securities market
- c) Regulation and supervision of securities market and matters incidental thereto.

## **1. BROAD SCOPE OF WORK**

SEBI intends to set up a comprehensive reporting, filing and dissemination system for filing of information reports in XBRL by listed entities, registered intermediaries and other entities, not limited to regulatory filing requirements in terms of the Listing Agreement and various SEBI regulations/guidelines. In this regard, SEBI invites "Expression of Interest" from leading vendors of international class and standing to provide an end-to-end solution for developing the said project on a total turnkey basis.

SEBI desires to implement a comprehensive report filing and dissemination system with (but not limited to) the following scope of work:

- a) XBRL-Financial Domain Consulting (XFDC), XBRL taxonomy creation and maintenance to facilitate report filing, design and development of templates for creating XBRL instance based upon the taxonomy, identity management of filing entities, systematized collection of filed data/reports, document validation, storage and loading into database; automated acknowledgement generation,

- b) Publication of data in web, availability of filed data to external entities through custom designed web services administered by SEBI, data analysis for research and regulatory purposes; reporting and charting with multi-dimensional drill down analytic capabilities, automated report generation for regulatory purpose;
- c) Should be robust enough to manage simultaneous filing of 500 documents on daily basis with capability to handle 15,000 simultaneous filings in peak periods.

**Note:** SEBI will have the Intellectual Property Rights for all the applications (developed bespoke), documents, data and logic generated from the project. For all applications that are off-the-shelf (computer software product, that are ready-made and available for sale, lease, or license) to be used in the project, SEBI should have provision for licenses in perpetuity.

## 2. ELIGIBILITY CRITERIA

“Vendor” is either a single entity or the lead bidder of a consortium (where more than one entity have partnered), which exhibits its interest in response to this EOI.

- a) Vendor must have a consulting practice in the financial information systems sector specifically in the Securities Market. In case a consortium wishes to apply, the lead bidder should be a reputed systems integrator and application developer having a consulting practice in the automation of regulatory / government information systems. Partners with expertise and experience in financial sector (securities market) should be clearly marked. In case the lead bidder is different from the domain expert (consortium partner in the role of XBRL-Financial Domain Consulting) then the lead bidder should provide the legal agreement between the lead bidder and such solution provider.
- b) In case of a consortium, the lead bidder should ensure that the solution partner providing domain expertise is not the member of any other consortium for this project.

- c) The vendor should have successfully implemented a large project of similar kind in the financial sector, preferably with the proposed solution in a Stock Exchange/Regulatory Authority/Government sector in India or internationally. International exposure will be given due consideration.
- d) The vendor or the consortium partner with domain expertise should have successfully implemented the taxonomy in a report filing project and maintained that taxonomy for a considerable period in Government sector, Regulatory Authority or in a Stock Exchange of international repute.
- e) The vendor should preferably be SEI CMMI level 5 and/or ISO 9001 certified or above, in all their business processes.
- f) The vendor should have access to, a software development and competency center in India, preferably in Mumbai.
- g) The vendor should have competency in the transfer of knowledge for the following:
  - i. Creation, modification and maintenance of the taxonomy / taxonomies created for the proposed system.
  - ii. Knowledge for use of system by end-users inside SEBI.
  - iii. Knowledge for administration and maintenance of the system.
- h) The vendor and/or partners of the consortium should have valid authorization from and active relationship (documents to be provided) with Software licensor of Off-the-Shelf Software (computer software product, that are ready-made and available for sale, lease, or license), preferably for a minimum period of one year prior to the awarding of this project. All the licenses that are proposed by the vendor in its bid should have option for reuse and relocation.
- i) The vendor and/or partners of the consortium should have the ability to supply, install, design and develop a system for identity management, XBRL taxonomy creation and maintenance, systematized collection of filed data, validation and

loading; automated acknowledgement generation, publication of data in web, availability of filed data to external entities through custom designed web services administrated by SEBI, data analysis for research and regulatory purposes; reporting and charting with multi-dimensional drill down analytic capabilities, automated filing report generation for regulatory purpose; integration of all filing data and system components where practicable; implementation and maintenance of the total solution for the “**SEBI Unified Platform for Electronic Reporting - Dissemination (SUPER -D)**”. This should be demonstrated by way of documents to be submitted under subsequent para 4(c).

- j) The vendor and/or partners of the consortium should have the ability to maintain, manage and service the system, and provide a helpdesk facility to assist the users (both internal and external) in terms of troubleshooting and usage of the system.

Further:

- i. The vendor and/or partners of the consortium who propose to supply the **software** shall have, or will have to establish a local representative office in Mumbai.
- ii. The vendor and/or partners of the consortium who propose to supply the **hardware** shall have, or will have to establish, a local representative office in Mumbai with technical expertise and capability to supply, monitor and maintain the required network, hardware/ operating system, application software and the RDBMS.
- iii. The vendor and/or partners of the consortium must have proven financial and organizational strength to undertake and execute the project.

### **3. DOCUMENTS TO BE SUBMITTED BY ELIGIBLE VENDOR**

Interested vendors confirming the above requirements may furnish the following:

- a) Company Profile of the vendor and consortium partner (*if any*).
- b) Write up on company's experience as a provider of a total solution for establishing a Unified Reporting and Filing system or a similar kind of undertaking.
- c) List of current/recent clients/references (related with aforesaid requirement) wherein project completed entails handling data of similar complexity and size as indicated in para 2(b) earlier.
- d) Audited financial statements of latest three years of the vendor. (In case of the consortium, for lead bidder and for each partner)
- e) Expression of interest in the project.

The response along with the above required documents shall be delivered to the following address **on or before November 20, 2010 by time 16:30 Hrs (Indian Standard Time) in sealed envelope superscribing:**

**Project Coordinator,  
SEBI Unified Platform for Electronic Reporting - Dissemination (SUPER-D),  
Securities and Exchange Board of India,  
SEBI BHAVAN,  
Plot No. C4-A, "G" Block,  
Bandra Kurla Complex, Bandra (E),  
Mumbai, India – 400 051**

In case of any query, please send email to [super\\_d@sebi.gov.in](mailto:super_d@sebi.gov.in).

As part of short listing exercise, vendors may be required to make a focused presentation on company, expertise and experience in the relevant field, products, etc. for not exceeding 15 minutes to the Technical Committee of SEBI.

**Please note that Request for Proposal (RFP) shall be issued only to the short listed vendors for the requirements of SEBI. As part of the evaluation process of response to RFP, the short listed vendors may be required to demonstrate Proof of Concept (POC) based on existing sample data.**

*SEBI reserves the right to accept/reject any or all expressions of interest received in response to this advertisement without assigning any reasons, whatsoever. SEBI also reserves the right to raise the eligibility criteria for short listing the vendors.*

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